

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA – 171001

No. HHC/LIB.1(5-D.L.T.)/89-
Dated, Shimla the 24th January, 2014

CORRIGENDUM

In continuation of tender notice No. HCC/LIB.1.(5-D.L.T.)/89-588-89, dated 6.1.2014, published on the website of High Court of H.P. and also in two newspapers “The Tribune” dated 09-01-2014 and “Amar Ujala” dated 08-01-2014, Chandigarh Editions, inviting sealed tenders from the reputed publishers and suppliers for the supply of Commentary on Law books/Bare Acts (latest edition) for High Court valuing approximately Rs. 25,63,120/- and for subordinate Courts valuing approximately Rs. 6,70,000/-, the following terms and conditions may please be read in addition to the terms and conditions already published in the aforesaid tender notice:

Additional Terms and Conditions of the Tender

1. Every tender should be accompanied by an earnest money to the extent of 5% of the tender amount in the shape of demand draft or bank guarantee in the name of Registrar General, High Court of H.P., Shimla. The tender(s) received without earnest money shall be liable to be rejected. In case any supplier has already furnished the quotation/tender, then they are also required to pay the earnest money at the rate of 5% of the tender amount so as to reach in the office of Registrar General, High Court of H.P., Shimla on or before 17.2.2014. In case the tenderer, who has already submitted his tender fails to furnish the earnest money to the extent of 5% of the total tender amount by 17.2.2014, then his tender/quotation shall not be taken into consideration and liable to be rejected.
2. The successful tenderer shall have to deposit the performance security to the extent of 5% of the value of the contract within a week after the acceptance of the contract.
3. The earnest money of unsuccessful tenderer shall be returned to them on finalisation of the tender process and the earnest money of successful tenderer as well as the performance security to be deposited by the successful tenderer(s) shall be retained by the Registrar General, High Court of H.P. till the completion of the entire supply of books being the subject matter of the contract.

BY ORDER
REGISTRAR GENERAL